

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2013

Sub: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee.

Petition No. 21/MP/2013

Sub: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and articles 13 and 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to change in Law during the Construction Period.

Date of Hearing : 16.4.2013

Coram : Dr. Pramod Deo. Chairperson
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A. S. Bakshi, Member (E.O.)

Petitioner : Sasan Power Limited

Respondents: : MP Power Management Company Ltd. & Others

Parties present : Shri Amit Kapur, Advocate SPL,
Shri Vishrov Mukherjee, Advocate SPL
Ms. Poonam Verma, Advocate SPL
Shri Arun, Dhillon, SPL
Shri N. K. Deo, SPL
Shri R.S. Johri, SPL
Shri S. Mukeherjee, SPL
Shri M.G. Ramachandran, Advocate PSPCL & HPGCL
Shri Apoorva Karol, Advocate HPGCL
Shri Chirag Kher, Advocate HPGCL
Shri G. Umapathy, Advocate MPPMCL
Shri K.K. Aggarwal, MPPMCL
Shri N. Kohli, MPPMCL
Shri R.V. Saxena, MPPMCL
Shri Padamjit Singh, PSPCL
Shri Sunil Barwwal, BRPL
Shri Sameer Singh, BYPL
Shri Shekhar Saklani, BYPL

Shri Alok Shankar, TPDDL
Shri Sandeep Somisttty,
Shri Sanjay Shrivastav,

Record of Proceedings

Learned counsel for MPPMCL submitted that as per the Commission's directions dated 14.3.2013, MPPMCL, as a lead procurer had convened a meeting of procurers to discuss the proposal. Learned counsel handed over copy of the record notes of Procurers' meeting held on 20.3.2013. Learned counsel read out from the record notes of meeting and further submitted that as per the minutes, the disputes between the parties remain unresolved.

2. The learned counsels for the MPPMCL, PSPCL, HPPC and parties present have requested to grant time to file replies of the petitions.

3. After hearing the learned counsel and representatives of the respondents, the Commission admit the petitions.

4. The Commission directed the respondent to file their replies by 3.5.2013 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 6.5.2013.

5. The petitions shall be listed for hearing on 9.5.2013.

By order of the Commission

**-Sd-
(T. Rout)
Joint Chief Legal**